

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.4
95/252/ND/2021

IN THE MATTER OF:

Mr. Mahabir Singh

....APPELLANT

Vs.

ROC, Nct of Delhi & Haryana & Anr.

.....RESPONDENT

SECTION

U/s 252 of the Companies Act, 2013

Order delivered on 12.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :


For the I.T. Deptt.


: Mr. Abhsihek Maratha Sr & Mr. Pratyaksh Gupta Jr ST Counsels
for IT Deptt.

ORDER

Heard the submissions made by the Counsel for the Petitioner. The Counsel for the Petitioner has filed the petition in the name of the Shareholder. Therefore, he has to take necessary steps to amend the petition to bring the companies name on record so as to enable consideration of revival of the Companies name within the ambit of provisions of the Company said 2013. The Counsel is also directed to get an affidavit filed by the appellants clearly supported by copies of the movable/Immovable property documents as well as list of the Creditors to whom the company has to pay its dues and also statement of justification regarding the approved status and non status of the business.

List the matter on 07.09.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)